

## FORM NO. 1

**Monthly Statement to be furnished by a stock exchange in respect of transactions in which client codes have been modified after registering in the system for the month of .....**

Sl. No.	<b>Particulars of the stock exchange</b>	
1.	Name	(refer Note 1)
2.	Address	(refer Note 2)
3.	Permanent Account Number	

4. Details of transaction in which client codes have been modified after registering in system are enclosed in a soft copy as annexure.

### **DECLARATION**

I.....(name of the principal officer) having Permanent Account Number ..... in my capacity as ... of .... (name of stock exchange) hereby certify that all the particulars furnished above are correct and complete.

Place: .....

Signature of the Principal Officer of the Stock Exchange

Date: .....

Name:

Designation:

## **Annexure to FORM NO. 1**

(Soft Copy)

## Derivative Market (for scripts)

## Derivative Market (for commodity)

## Cash Market

2															
3															
4															
5															

**Notes:**

1. The name shall be provided in full.
2. The address shall contain i. Country/Region, ii. Flat/Door/Building iii. Road/Street/ Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. Some of the information in the form would be pre-filled to the extent possible.
4. Amounts to be filled in ₹ unless otherwise provided.